

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.144/2001

Friday, this the 2nd day of March, 2001

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR.T.N.T. NAYAR, ADMINISTRATIVE MEMBER

K.G.Varier,
Retired Head Clerk, Kendriya Vidyalaya Sangathan,
Prasanthi,
M.Bhaskara Menon Road,
Ernakulam South,
Kochi.682016.Applicant

(By Advocate Mr.Boby Mathew)

v.

1. Union of India represented by the
Secretary, Department of Pension
Pensioners Welfare, Ministry of
Personnel, Public Grievances &
Pension, New Delhi.
2. Kendriya Vidyalaya sangathan,
represented by its commissioner,
18, Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi-110 016.
3. The Commissioner,
Kendriya Vidyalaya Sangathan,
18, Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi-110 016.
4. The Joint Commissioner (Administration)
Pension Sanctioning Authroty,
Kendriya Vidyalaya Sangathan,
18, Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi-110 016.Respondents

(By Advocate Mr. T.B.Radhakrishnan (for R.2to4) (rep.)
Mr. P. Venkayya for R.1
Mr. Madanan Pillai R for R.1

The application having been heard on 2.3.2001 the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

Applicant who retired from the service of the
Kendriya Vidyalaya Sangathan after serving as Head Clerk

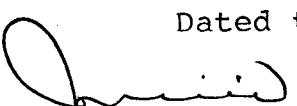
contd...

on 31.12.81 made an application for revision of his pension in the prescribed proforma on 7.3.98. The grievance of the applicant is that the matter is still hanging fire even though Government of India instructions in that regard dated 13.5.98 have been issued. Therefore, the applicant has filed this application seeking a direction to respondents 2 to 4 to refix the pension of the applicant in terms of Annexure A2 and to pay to him the arrears resulting therefrom with interest. It has also been prayed that the respondents 2 to 4 may be directed to pass appropriate orders on Annexures A3 to A8.

2. When the application came up for hearing, learned counsel on either side agree that the application may be disposed of directing the 4th respondent to take an appropriate decision on the claim of revision of pension made by the applicant in his application submitted on 7.3.98 within a reasonable time.

3. In the light of the submission of the learned counsel on either side, the application is disposed of directing the 4th respondent to take a decision on the claim of the applicant for revision of pension made in his application dated 7.3.98 and to make available to him the resultant benefit, if any, within a period of three months from the date of receipt of a copy of this order. There is no orders as to costs.

Dated the 2nd day of March, 2001


T.N.T. NAYAR
ADMINISTRATIVE MEMBER

s.


A.V. HARIDASAN
VICE CHAIRMAN

List of Annexures referred to in the Order:

1. Annexure A2 True copy of the Government Order G.I.Dept. of Pen.& P.W., O.M.No.F.45/86/97-P.& P.W.(A) dated 10.2.1998 read with corrigendum, dated 20.4.1998 and OM, dated 13.5.1998 of the 1st respondent.
2. Annexure A3 True copy of the covering letter dated 7.3.1998 accompanied by the copy of the application submitted by the applicant before the 4th respondent.
3. Annexure A4 True copy of the reminder dated 12.8.1998 in respect of Annexure A3 sent by the applicant to the 4th respondent.
4. Annexure A5 True copy of the complaint dated 7.9.1998 preferred by the applicant before the 3rd respondent.
5. Annexure A6 True copy of the reminder dated 18.2.1999 sent by the applicant to the 4th respondent.
6. Annexure A7 True copy of the reminder dated 23.9.1999 sent by the applicant to the 3rd respondent.
7. Annexure A8 True copy of the lawyer notice dated 11.10.2000 caused to be issued on the 4th respondent by the applicant.